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12.02 hrs.

Title: Regarding Rajya Sabha's concurrence, without any amendment to the Delhi Metro Railway (Operation and Maintenance) Bill, 2002 at its sitting held on 2 December, 2002.

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SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 2nd December, 2002 agreed without any amendment to the Delhi Metro Railway (Operation and Maintenance) Bill, 2002, which was passed by the Lok Sabha at its sitting held on the 25th November, 2002."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 2nd December, 2002 agreed without any amendment to the Securities and Exchange Board of India (Amendment) Bill, 2002 which was passed by the Lok Sabha at its sitting held on the 27th November, 2002."
